

**ANNEXURE 1B****Electronic Clearing Service (Credit Clearing) Mandate Form****(Investor(s) option to receive redemption proceeds / interest payments through Electronic Credit Clearing Mechanism)**

- 1) **Investor name(s)** :
- 2) **(a) BLA No.** :
- (b) PAN/GIR No.\*** :
- (c) Telephone No./Mobile No./E-mail ID** :

**3) Particulars of Bank account**

- A Name of the Bank :
- B Name of the branch :
- Address :
- Telephone No :

C 9-Digit code number of the bank and branch

appearing on the MICR cheque issued by the bank:

D Type of the account (Savings, Current or Cash Credit)  
with code (10/11/13) :

E Ledger and Ledger folio number:

F Account number (as appearing on the cheque book):

(In lieu of the bank certificate to be obtained as under, please attach a blank cancelled cheque or photocopy of a cheque or front page of your savings bank passbook issued by your bank for verification of the above particulars)

- 4) **Date of effect** :

I/we hereby declare that the particulars given above are correct and complete. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information, I/we would not hold the user institution responsible. I/we have read the option invitation letter and agree to discharge the responsibility expected of me/us as a participant under the scheme.

Date: (.....)  
Signature (s) of the Investor

(In case of joint holding, all the investors, whose signatures are registered with Agency bank, should sign here)

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Certified that the particulars furnished above are correct as per our records.

Bank's Stamp:

Date: (.....)  
Signature of the authorised  
official of the Bank

\*: compulsory for investors due to receive maturity proceeds exceeding Rs. one lakh

**PRESS COMMUNIQUE**

The 8 % Savings (Taxable) Bonds, 2003 issued in terms of Government of India, Ministry of Finance, Department of Economic Affairs Notification No. F. 4 (10) - W&M / 2003 dated March 21, 2003 will start maturing for repayment with effect from April 21, 2009. The holders may note that **"no interest would be payable on the Bonds after maturity"**.

2. As per sub-regulations 24 (2) (b) and 24 (3) of Government Securities Regulations, 2007, payment of maturity proceeds to the registered holder of a Government security, held in the form of Bond Ledger Account (BLA) shall be made by a pay order incorporating the relevant particulars of his bank account or by credit to the account of the holder in any bank having facility of receipt of funds through electronic means. To facilitate repayment of the above bonds on the due dates, holders of BLAs may furnish the relevant particulars of their bank account to the issuing offices well in advance so that the automatic redemption of BLAs can be made on due date without requiring to give any discharge upon the security / Annexure 1A. Holders may, therefore, submit the relevant particulars of their bank account for automatic redemption of the maturity value on the due date.

However, in the absence of relevant particulars of bank account / mandate for receipt of funds through electronic means, repayment will be made on receipt of discharge on the Annexure 1A (in case of BLA).

3. Full details of the procedure for receiving discharge value may be obtained from the Agency Bank concerned.

Government of India  
Ministry of Finance  
Department of Economic Affairs  
(Budget Division)  
North Block  
New Delhi- 110 001  
Dated: 24.03.2009